

(5) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor for the years 1979-80 to 1982-83.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (5) above. [Placed in Librery. See LT—No. 8701/84]

Annual Accounts and Review of the Delhi Development Authority Delhi: Statement showing reasons for delay in laying the Papers]

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : I beg to lay on the Table

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (2) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above. [Placed in Librery. See LT-No. 8702/84]

11.32 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution Forty-eighth Amendment Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fiftieth Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without

any amendment, the Constitution (Fifty-first Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

(iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fifty-second Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

(v) "In accordance with the provisions of rule 127 of the rules of procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1984, passed in according with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fifty-third Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1984."

11.33 hrs.

PUBLIC ACCOUNTS COMMITTEE

Two hundred twenty eighth, two hundred twenty ninth and two hundred thirteenth Reports

SHRI SUNIL MAITRA (Calcutta-North East): Sir, I beg to present the following Reports (Hindi and

English versions) of the Public Accounts Committee :

- (1) Two Hundred and Twenty-eighth Report on Conversion of Viramgam-Okha-Porbandar Section.
- (2) Two Hundred and twenty-ninth Report on Action Taken on Hundred and fifty-third Report relating to opening of a new automatic exchange and Bagh Bazar, Calcutta and projects for installation of three telephone exchanges at Railway-pura, Ahmedabad.
- (3) Two Hundred and Thirtieth Report on Customs Receipts-Duty Exemption Entitlement Scheme.

COMMITTEE ON GOVERNMENT ASSURANCES

Tenth Report

SHRI SONTOSH MOHAN DEV (Silchar): Sir, I beg to present the Tenth Report. (Hindi and English versions) of the Committee on Government Assurances.

11.34 hrs.

STATEMENT RE : CERTAIN INFORMATION GIVEN BY MINISTER IN REPLY TO SQ. NO. 124 AT 31-7-84 REGARDING CONTROL [OVER ALL INDIA RADIO AND TELEVISION

SHRI SURAJ BHAN (Amballa): Starred Question No. 124 answered on 31 July, 1984 related to times of India report carrying Shri L.K. Advani's analysis of AIR coverage during the Andhra-Karnataka elections. The Minister in his answer stated that the analysis was incorrect. Shri Advani's analysis was based on the records kept in the Parliament Library.